

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 281 of 2013 &
I.A. No. 382 of 2013

Dated : 30th July, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Central Railway, Mumbai

..... Appellant(s)

Versus

Tata Power Co. Ltd. & Anr.

..... Respondent(s)

Counsel for the Appellant(s) : Mr. Mohammad Ali Choudhary for
Dr. Ashwani Bharadwaj

Counsel for the Respondent(s) : Mr. Vishal Anand
Ms. Divya Chaturvedi for R.1
Mr. Buddy A. Ranganadhan for R.2

ORDER

We have already directed the learned counsel for the Appellant to file his written notes. Despite our directions, he has not filed any written notes, in spite of the fact that the reply has been filed by the Respondents.

Post the matter for hearing on **20.08.2014**. In the meantime, written notes to be filed after serving copy on the other side.

(Rakesh Nath)
Technical Member
ts/js

(Justice M. Karpaga Vinayagam)
Chairperson